

4

Date : 6/6/1989.

None present for the applicant.

Mr. V.G. Rege, Advocate appears for the Respondents Nos. 1 and 2.

The name of Respondent No. 3 is deleted.

Mr. Rege has filed a reply today on behalf of Respondents Nos. 1 and 2 and served a copy of the same on the Advocate for the Applicant.

Since the reply has been filed in the matter, the matter has become ready for hearing. However it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on Sine-die list.

Mr. Rege states that at the time of fixing the date of hearing notice may be issued to the Respondent No. 2.

Notice may also be issued to the Applicant.


Dy. Registrar.

Dated: 9-11-90

Applicant by Mr. S. B.

Kasar. He fairly submits that he has served a copy of M.P. No: 900/90 on respondent No: 1 only yesterday and has not yet served copies to Respondents 2 & 3. He ^{submits that he will} ~~indicates to~~ take appropriate action in the matter immediately.

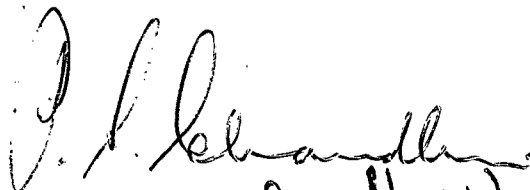
2. In view of this position S.O. to 19-11-90 for orders on M.P. 900/90.

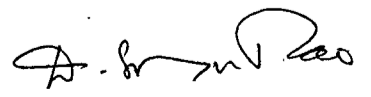
Received rejoinder from applicant's advocate on 13-10-89 & same is taken on record.

Sj
13/10/89.

M.P. No. 900/90, for ex-parte interim injunction, fixed on 9/11/90.

9/11/90.


(P.S. Chaudhuri)
M(A)


(D. Surja Rao)
M(2)